

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[08.11.2019]

From

[Name and address of the financial creditor, including address of its registered office and principal office]

The Senior Branch Manager  
Bank of India, Agra MCB  
49-50, Sulabhpuram  
Sikandra Bodla Road, Agra-282007

To

The Interim Resolution Professional / Resolution Professional,  
[Name of the Insolvency Resolution Professional / Resolution Professional]

[Address as set out in public announcement]

Mr. Pramod Kumar Sharma  
H. No. 16, Dasharath Kunj B, West Arjun Nagar,  
Agra-282001

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

[Name of the financial creditor], hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

Relevant Particulars		
1.	Name of the financial creditor	<b>Bank of India</b>
2.	Address and email address of the financial creditor for correspondence	49-50, SULABH PURAM, SIKANDRA BODLA ROAD, AGRA-282007 MCBAGRA.AGRA@BANKOFI NDIA.CO.IN
3.	Total amount of claim (including any interest as at the insolvency commencement date)	71,83,25,232.00 DETAIL AS PER ANNEX. 1
4.	Details of any order of a court of tribunal that has adjudicated on the non-payment of debt	DRT SUIT NO 568/2015 AT HEARING STAGE AT DRT ALLAHABAD
5.	Details of how and when debt incurred	TERM LOAN AND EPC BY DISBURSEMENT ON REQUEST OF BORROWER AND CASH CREDIT AS CHQ SUMMITTED BY BORROWER DETAIL AS PER ANNEX.2 TO 4
6.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA
7.	Details of any security held, the value of the security, and the date it was given	EQM OF LEASE HOLD RIGHT OF UPSIDC LTD AT PLOT NO B-66 TO B-75 AND C-19 TO C-33 STIUATED AT UPSIDC IND. AREA EPIP, MAUZA LAKHANPUR, SHASTRIPURAM AGRA-282007 TOTAL AREA 20708 SQ. MT. THE VALUATION OF SECURITY IS LAND & BULIDING- 20.82 CR AS PER VALUATION REPORT OF M/S CEMG ENGINEERS CONSLTANT PVT LTD DATED 28.04.2018 P &M - 22.26 CR VALUTAION REPORT OF M/S



Relevant Particulars	
	SHREENIVASA ASSOCIATED INC DTAED 28.04.2018 EQM ON LEASE HOLD RIGHT CREATED ON 24.01.2011 PERMISSION FROM UPSIDC FOR CREATION OF EQM OBTAINED WIDE REF NO 4717/SIDC/RMA/C-19 TO C-33 & B-66 TO B-75, I.A.E.P.I.P DATED 22.01.2011
8.	Details of any assignment or transfer of debt in his favour NA
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan 725930110000002
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor HARD COPY SEND DETAIL AS PER ANNEX. 5
(Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]	
Name in BLOCK LETTERS NEERAJ KUMAR SHARMA	
Position with or in relation to creditor SENIOR BRANCH MANAGER	
Address of person signing 33, STATE BANK COLONY, NEAR JAIPUR HOUSE, AGRA-282010	

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

#### DECLARATION

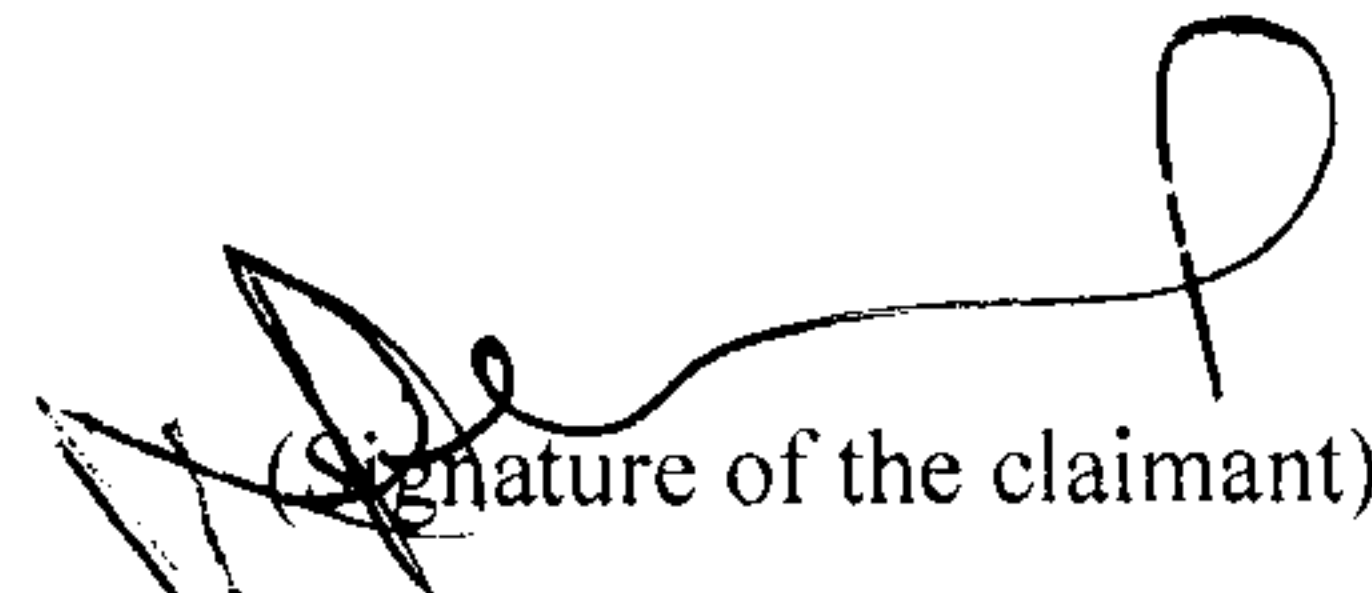
I, [NEERAJ KUMAR SHARMA SENIOR BRANCH MANAGER BANK OF INDIA AGRA MCB], currently residing at [33, STATE BANK COLONY, NEAR JAIPUR HOUSE, AGRA-282010], do hereby declare and state as follows: -

[M/S B.B. FOODS PVT. LTD.], the corporate debtor was, at the insolvency commencement date, being the 22 day of OCT 2019 actually indebted to me for a sum of Rs. [71,83,25,232.00].

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [AS PER ANNEX.5 ATTACHED].
2. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
3. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
4. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
5. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date :08.11.2019

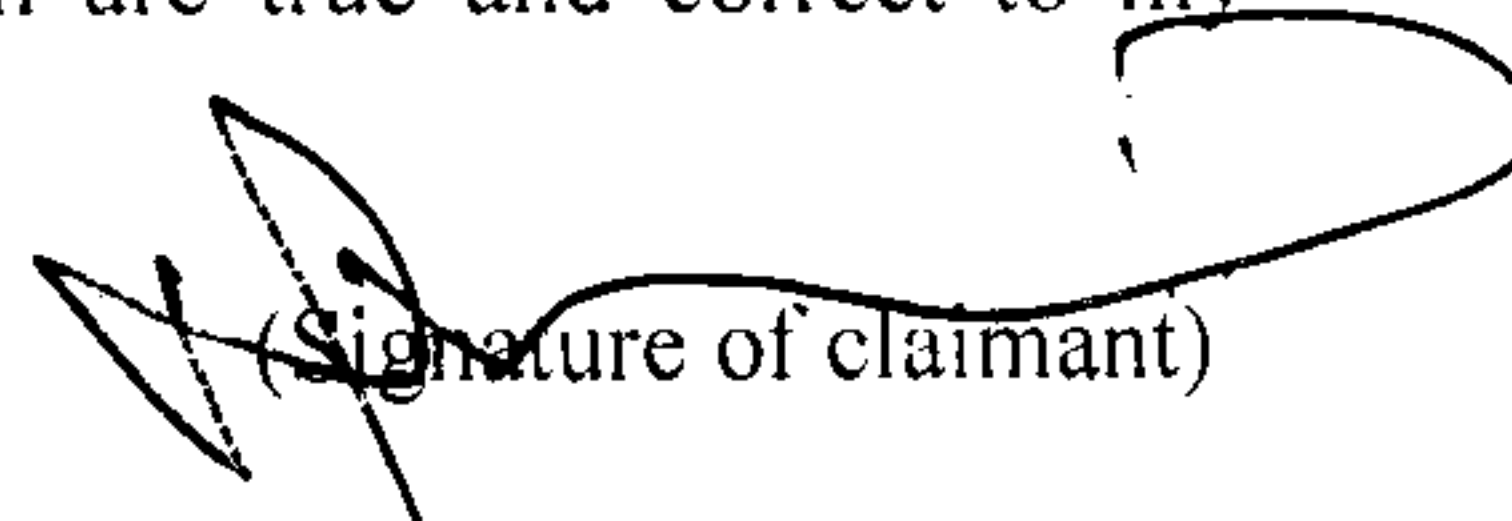
Place: AGRA

  
(Signature of the claimant)

#### VERIFICATION

I, [NEERAJ KUMAR SHARMA SENIOR BRANCH MANAGER BANK OF INDIA AGRA MCB] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Agra on this 08 day of Nov, 2019

  
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

